

ITEM NO.16

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.391/2022

LEENA DIXIT

Petitioner(s)

VERSUS

REGISTRAR GENERAL,  
MADHYA PRADESH HIGH COURT & ANR.

Respondent(s)

(FOR ADMISSION; IA No.78125/2022 - FOR GRANT OF INTERIM RELIEF; IA No.77875/2022-EXEMPTION FROM FILING O.T.; and, IA No.77874/2022 - FOR PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 11-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Pardeep Gupta, Adv.  
Mr. Parinav Gupta, Adv.  
Ms. Mansi Gupta, Adv.  
Dr. (Mrs.) Vipin Gupta, AOR  
with Petitioner-in-Person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

This petition under Article 32 of the Constitution of India takes exception to the order passed by the Government of Madhya Pradesh terminating the services of the petitioner after due recommendation in that behalf was made by the Full Court of the High Court. The recommendation was made by the Full Court pursuant to the opinion of the Administrative Committee of the High Court.

We heard Ms. Leena Dixit, petitioner-in-person extensively whereafter Mr. Pardeep Gupta, learned counsel appearing for the petitioner also advanced his submissions.

We see nothing wrong in the orders passed by the Government and in the recommendations made by the High Court.

This petition is, therefore, dismissed.

Pending applications, if any, also stand disposed of.

(MUKESH NASA)  
AR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER